

while the concession was not extended to another Government employees working in the subordinate offices of the Government; of India; and

(d) if so, the reason and basis for this discrimination?

**The Minister of Home Affairs (Pandit G. B. Pant):** (a) Yes, Sir.

(b) to (d). A copy of the Notice for the examination issued by the Union Public Service Commission prescribing the conditions of eligibility is placed on the Table of Lok Sabha. [Placed in Library. See No. S/57.]

It will be seen therefrom that the age limit of 24 has been totally relaxed only in favour of persons who were in position as Stenographers in the Secretariat and Attached Offices on the 1st January, 1955 and who continue to be so employed. In regard to certain other eligible categories of employees working in the Secretariat and Attached Offices, relaxation of the upper age limit has been made only to the extent specified in the Notice. The age concession is applicable, as always, only to persons who can be treated as departmental candidates in respect of offices to which the recruitment in question relates. Employees of subordinate offices are in a different category altogether. Moreover, recruitment to posts of Stenographers in subordinate offices is not made through the Commission.

#### Classification of 'Bhatras'

**117. Shri Pratap Keshari Deo:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that "Bhatras" in Korapur district in Orissa are not classed as members of scheduled tribe whereas "Bhatras" in the neighbouring district of Bastar in Madhya Pradesh are deemed to be scheduled tribe; and

(b) whether there is any difference in the standard of living between the Bhatras of these two neighbouring districts?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Yes, Sir.

(b) This community has not been included in the list of Scheduled Tribes in Orissa on the recommendation of the State Government. The Government of India have no specific information about the standards of living of this community in the two neighbouring districts.

#### Trainer Aircrafts

**118. Shri M. R. Krishna:** Will the Minister of Defence be pleased to state:

(a) the total number of Trainer Aircrafts belonging to Air Force damaged during 1957 so far and the number of persons killed;

(b) the total cost of all the aircrafts damaged and the amount of compensation paid to the bereaved families; and

(c) the name of the Air Force Squadron which lost the maximum number of Trainer Aircrafts?

**The Deputy Minister of Defence (Sardar Majithia):** (a) Six, but no person was killed.

(b) Rs. 2,43,040/-, but no compensation was paid as no person was killed.

(c) No. 51 Auxiliary Air Force Squadron.

#### ईचन की कमी

**११९ श्री विभूति मिश्र :** क्या इस्पात खान और ईचन मंत्री यह बताने की कृपा करेंगे कि ग्रामीणों द्वारा ईचन की जो कमी अनुभव की जा रही है उसे दूर करने के लिये द्वितीय पंचवर्षीय योजना में सरकार क्या व्यवस्था की है ?

**इस्पात खान और ईचन मंत्री (सरदार स्वर्ण सिंह) :** गांवों में घास तौर पर लकड़ी लकड़ी का कोयला तथा मोबर आदि ईचन